NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO. 142/2016 RT No. 02/2017

Tata Capital Financial Services Ltd.

... Petitioner

Versus.

M/s Thapar Knitwear Pvt. Ltd.

... Respondent

Present:

None for petitioner.

Mr. Karanyog Singh Riar, Advocate for Mr. Aalok Jagga,

Advocates for respondent.

There is no representation from the petitioner nor any compliance of the previous order has been made. However, in the interest of justice, some more time is granted. The matter is adjourned to 14.03.2017. Last opportunity is granted to the petitioner to comply with the previous order at least two days before the date fixed.

((Justice R.P.Nagrath) Member (Judicial)

Deepakus

(Deepa Krishan) Member(Technical)

February 28, 2017.